

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

C.P.No.59/2000

Date of order: 12.7.2002

Kalyan, S/o Sh.Ladoo Ram, C/o R.W.I, Kishangarh, Western Railway, posted as Gangman under PWI, Kishangarh, W.Rly.

...Applicant.

Vs.

1. Shri Arimardan Singh, Divisional Railway Manager, Western Railway, Jaipur.

2. Shri K.L.Chaudhary, Assistant Engineer, W.Rly, Phulera Jn.

...Respondents.

Mr.C.B.Sharma, Counsel for applicant,

Mr.S.S.Hasan, Counsel for respondents.

CORAM:

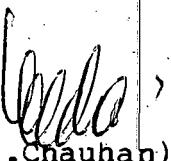
Hon'ble Mr.H.O.Gupta, Administrative Member

Hon'ble Mr.M.L.Chauhan, Judicial Member.

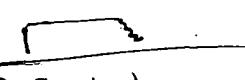
ORDER (ORAL)

The counsel for the respondents submits that the order of the Tribunal has been complied with fully and payment has also been made to the applicant in the first week of July 2002. The counsel for the applicant agrees that the order of the Tribunal has been fully complied with and payment has also been received. In such circumstances, the learned counsel for the applicant submits that he does not want to pursue this Contempt Petition.

In view of the submissions made by the learned counsel for the applicant, we dismiss the Contempt Petition and noticees also discharged. Accordingly, M.A No.289/02 stands dismissed.


(M.L.Chauhan)

Member (J)


(H.O.Gupta)

Member (A).